Serial No. 3 Suppl. List

## IN THE HIGH COURT OF JAMMU AND KASHMIR At SRINAGAR

(Through Video Conferencing)

EMG-B.A. No. 03-A/2020

Bashir Ahmad Mir

---Petitioner/Appellant(s)

Through: Mr. Qaisar Ali, Adv.

V/s

Union Territory of JK

---Respondent(s)

Through: Mr Asif Maqbool, Dy. AG

## **CORAM:**

## HON'BLE MR. JUSTICE ALI MOHAMMAD MAGREY, JUDGE

ORDER

Notice.

Notice waived by Mr. Asif Maqbool, learned Dy. AG on behalf of respondent.

Counter/reply within one week.

Pending decision in the application, the Jail Authorities shall ensure that all preventive measures for spreading of Corona Virus in the area of lodgment is taken. They shall also ensure strict adherence to the guidelines issued by the Government of India, Ministry of Home Affairs and provide the detenues all the required material for ensuring their safety.

List on 23<sup>rd</sup>April 2020.

Copy of the paper book be provided to Mr. Asif Maqbool, learned Dy. AG by the Registrar Judicial through e-Mail Services to enable him to file reply.

(ALI MOHAMMAD MAGREY)
JUDGE

**Srinagar 16.04.2020** Altaf